Act 13 of 2017

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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:—

ACT No. 13 OF 2017.

AN ACT FURTHER TO AMEND CERTAIN TELANGANA MUNICIPAL LAWS AND URBAN DEVELOPMENT AUTHORITIES LAWS PROVIDING FOR CONSTITUTION OF COMMON MUNICIPAL SERVICE FOR OPTIMAL UTILISATION OF THE SERVICES OF THE PERSONNEL IN ALL THE MUNICIPAL BODIES AND URBAN DEVELOPMENT AUTHORITIES AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

[1]
Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Municipal Laws and Urban Development Authorities' Laws (Amendment) Act, 2016.

(2) It shall come into force on such date as the Government may by notification appoint.


(a) the Marginal Heading, and sub-section (1) shall be substituted, with the following, namely,-

Notwithstanding anything contained in this Act or any other law for the time being in force, Government may, after consulting the Greater Hyderabad Municipal Corporation, the Hyderabad Metropolitan Development Authority, all Urban Development authorities, other Municipal Corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State;

(b) in sub-section (2), the words “Municipal Corporation Service”, shall be substituted with the words “Common Municipal Service”;
(c) in sub-section (3), "the Andhra Pradesh (Telangana Area) Local Government service (Declaration as State Civil Service) Act, 1956" shall be substituted with "the Telangana Local Government Service (declaration as State Civil service) Act, 1956".

3. In the Telangana Municipalities Act, 1965,
   (a) in section 71,
      (i) the marginal heading and sub-section (1), shall be substituted with the following, namely,-

(1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may appoint, any categories of officers and employees, in the Greater Hyderabad Municipal Corporation constituted under Greater Hyderabad Municipal Corporation Act, 1955, the Hyderabad Metropolitan Development authority constituted under the Hyderabad Metropolitan Development Authority Act, 2008, any Urban Development authority constituted under the Telangana Urban Areas (Development) Act, 1975, any Municipal Corporation constituted under the Telangana Municipal Corporations Act, 1994 and any Municipality and Nagar Panchayat constituted under this Act, in the State, as may be prescribed;.

   (ii) sub-section (3), shall be substituted with the following, namely,-

   "(3) The officers and employees appointed under sub-section (1) shall devote their whole time to the duties of their offices and shall not undertake any work unconnected with the office;"

(b) in section 80,-
   (i) the Marginal heading and sub-section (1), shall be substituted with the following, namely,-
(1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may, after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State consisting of any class of officers or employees of the Greater Hyderabad Municipal corporation, Hyderabad Metropolitan Development Authority, all urban Development authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State.

(ii) In sub-section (2), the words “municipal service”, shall be substituted with the words “Common Municipal Service”;

(iii) In sub-section (3), “the Andhra Pradesh (Telangana area) Local Government Service (Declaration as State Civil Service) Act, 1956” shall be substituted with “the Telangana Local Government Service (declaration as State Civil Service) Act, 1956”.

4. In the Telangana Municipal Corporation Act, 1994, section 14-B, shall be substituted with the following, namely,-

Metropolitan Development Authority Act, 2008, any Urban Development Authority constituted under the Telangana Urban Areas (Development) Act, 1975, any Municipality or Nagar Panchayat constituted under the Telangana Municipalities Act, 1965 and any Municipal corporation constituted under this Act, in the State, as may be prescribed.

14-C. (1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may, after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, other Municipal corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State, consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State.

(2) Upon the issuance of notification under sub-section (1) Government shall have power to make rules to regulate the classification, methods of recruitment, conditions of service, pay and allowances, discipline and conduct of officers and employees of the Common Municipal Service thereby constituted and such rules may vest jurisdiction in relation to such Service in the Government or such Authority or Authorities as may be prescribed therein.
5. In the Telangana Urban Areas (Development) Act, 1975,-

(a) Section 4, along with the marginal heading, shall be substituted with the following, namely,-


(b) (i) in section 4B along with the marginal heading, sub-section(1) shall be substituted with the following, namely,-

4-B. Notwithstanding anything contained in this Act or any other law for the time being inforce, Government may after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State, consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad
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Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State”.

(ii) in sub-section (2), the words “Urban Development Authorities Service”, shall be substituted with “Common Municipal Service”.

6. In the Hyderabad Metropolitan Development Authority Act, 2008, after Section 9, the following shall be inserted, namely,-


9-B. (1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State, consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal
Corporations, Municipalities and Nagar Panchayat in the State.

(2) Upon the issuance of notification under subsection (1) Government shall have power to make rules to regulate the classification, methods of recruitment, conditions of service, pay and allowances, discipline and conduct of officers and employees of the Common Municipal Service thereby constituted and such rules may vest jurisdiction in relation to such Service in the Government or such Authority or Authorities as may be prescribed therein.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.